

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 804 of 2020

IN THE MATTER OF:

Sri Kaustuv Ray

...Appellant

Versus

State Bank of India & Anr.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Arjun Asthana and Mr. Sidhartha Sharma, Advocates.

For Respondents:

ORDER
(Through Virtual Mode)

22.09.2020: Delay, if any, that may have occurred in re-filing, is condoned.

The main issue raised in this appeal is that the claim of Respondent No. 1 (Financial Creditor) was barred by limitation as the default had occurred in the year 2013.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **14th October, 2020**.

Cont'd...../

Meanwhile, the Adjudicating Authority, who is stated to be considering application for sending the Corporate Debtor into liquidation, shall not pass the order of liquidation till next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

am/gc